



**TAMIL NADU LEGISLATIVE ASSEMBLY**  
(Thirteenth Assembly)

**THIRTEENTH SESSION**  
(19<sup>th</sup> March, 2010 to 14<sup>th</sup> May, 2010)

**RESUME OF BUSINESS**

Legislative Assembly Secretariat,  
Chennai.

**TAMIL NADU LEGISLATIVE ASSEMBLY**

**(Thirteenth Assembly)**

**THIRTEENTH SESSION**

**(19<sup>th</sup> March, 2010 to 14<sup>th</sup> May, 2010)**

**RESUME OF BUSINESS**

## **PREFACE**

This publication contains a brief resume of the business transacted by the Thirteenth Tamil Nadu Legislative Assembly during the Thirteenth Session held from **19th March, 2010 to 14th May, 2010.**

Chennai.  
Dated: 20 .7.2010

**M. SELVARAJ,**  
**Secretary.**

## CONTENTS

<b><i>Serial No.</i></b>	<b><i>Subject</i></b>	<b><i>Page No.</i></b>
I	Summons	1
II	Duration of the Meeting	1
III	Sittings of the Assembly	1
IV	Prorogation	2
V	Obituary References	2
VI	Questions	3
VII	Panel of Chairmen	3
VIII	Statements made by the Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules	4
IX	Calling Attention Statements	5
X	Legislative Business	6
XI	Financial Business	7
XII	Government Resolution	9
XIII	Government Motions	10
XIV	Suspension of Members	18
XV	Privilege Matters	19
XVI	Announcements by Hon. Speaker	19
XVII	Felicitation	22
XVIII	Extension of Term of the Committees	23
XIX	Presentation of Reports by the Committees	23
XX	Papers Laid on the Table of the House	31
	Appendix	32
	Annexure	44

## **TAMIL NADU LEGISLATIVE ASSEMBLY**

### **THIRTEENTH ASSEMBLY - THIRTEENTH SESSION**

#### **RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 19th MARCH, 2010 TO 14th MAY, 2010**

##### **I. SUMMONS**

Summons for the Thirteenth Session of the Thirteenth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on the 2nd March, 2010 in S.O.Ms.No.28, Legislative Assembly Secretariat, dated the 2nd March, 2010 to meet at 9.30 a.m on 19th March, 2010.

##### **II. DURATION OF THE MEETING**

The Thirteenth Session of the Thirteenth Tamil Nadu Legislative Assembly commenced on the 19th March, 2010 and was adjourned *sine-die* on the 14th May, 2010.

##### **III. SITTINGS OF THE ASSEMBLY**

The Tamil Nadu Legislative Assembly sat for 31 days during the period from 19th March, 2010 to 14th May, 2010 on the following days:-

19th March, 2010, 26th March, 2010, 5th April, 2010, 6th April, 2010, 7th April, 2010, 8th April, 2010, 9th April, 2010, 12th April, 2010, 13th April, 2010, 15th April, 2010, 16th April, 2010, 19th April, 2010, 20th April, 2010, 21st April, 2010, 22nd April, 2010, 23rd April, 2010, 26th April, 2010, 27th April, 2010, 28th April, 2010, 29th April, 2010, 30th April, 2010, 3rd May, 2010, 4th May, 2010, 5th May, 2010, 6th May, 2010, 7th May, 2010, 10th May, 2010, 11th May, 2010, 12th May, 2010, 13th May, 2010 and 14th May, 2010.

In terms of hours, the House sat for 133 hours and 15 minutes.

#### IV. PROROGATION

The Thirteenth Session of the Thirteenth Tamil Nadu Legislative Assembly was prorogued with effect from the 30th May, 2010 vide S.O.Ms.No.87, Legislative Assembly Secretariat, dated the 1st June, 2010.

#### V. OBITUARY REFERENCES

Ten Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

<i>Serial No. and Name of the Member</i>	<i>Constituency</i>	<i>Period</i>	<i>Date of demise</i>	<i>Date on which reference was made in the House</i>
(1)	(2)	(3)	(4)	(5)
Tvl. 1 C. Kulandaivelu	Kolathur	1991-1996	14.1.2010	26.03.2010
2 P. Rajarethinam	Perambalur	2001-2006 (1998-99 M.P. - Perambalur)	4.2.2010	26.03.2010
3 W.R. Varadharajan	Villivakkam	1989-1991	13.2.2010	26.03.2010
4 A. Sudalaimuthu	Bodinayakkanur	1996-2001	22.2.2010	26.03.2010
5 Tmt V.P. Palaniammal	Tharapuram	1967-1971 1971-1976	2.3.2010	26.03.2010
6 S. Alaguvelu	Kandamangalam	1989-1991 1996-2001	5.3.2010	26.03.2010
7 M.A. Rajkumar	Marungapuri	1980-1984	9.3.2010	26.03.2010
8 V. Subramaniyan	Kandamangalam	1985-1988 1991-1996 2001-2006	12.3.2010	26.03.2010
9 S. Govindasamy	Edappadi	1985-1988	9.4.2010	12.04.2010
10 P. Velusamy	Singanallur	1967-1971	16.4.2010	12.05.2010

All the Members stood in silence for two minutes as a mark of respect to the deceased.

Obituary reference was also made in the Assembly on 9.4.2010 on the killing of 75 C.R.P.F. personnel including Thiruvallargal Moganarangan, Sekar and Vijayakumar of Tamil Nadu who were trapped and massacred by Maoists in Chhattisgarh State on 6.4.2010.

All the Members stood in silence for two minutes as a mark of respect to the departed souls.

#### VI. QUESTIONS

During the Session 8490 notices of questions were received and all of them were admitted. 521 were treated as Starred questions and 1098 were treated as Unstarred questions. 177 Starred questions were answered on the floor of the House. Answers to 600 Unstarred questions were placed on the Table of the House. Though 22 Short Notice questions were received and admitted none of them were answered on the floor of the House.

#### VII. PANEL OF CHAIRMEN

On the 6th April, 2010, Hon. the Speaker announced in the House the following Panel of Chairmen for the Thirteenth Session of the Thirteenth Tamil Nadu Legislative Assembly:-

1. Thiru. M. Appavu
2. Thiru. N. Ramakrishnan
3. Thiru. D. Amaramoorthy
4. Dr. K. Nedunchezian
5. Tmt. R. Leema Rose
6. Thiru. S. Gunasekaran

### VIII. STATEMENTS MADE BY THE MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period, Five statements were made on the floor of the House by Hon. Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:-

Sl.No. & Date (1)	Statement made by (2)	Subject (3)
1. 15.04.2010	Hon. Thiru. M.K. Stalin, Deputy Chief Minister.	Matter related to the allotment of a sum of Rs.18.00 crore from the Calamity Relief Fund to overcome drinking water shortage in 10 districts.
2. 21.04.2010	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Matter related to the nomination of Justice Thiru. A.R. Lakshmanan, retired Supreme Court Judge as the State representative in the Five Member Empowered Committee constituted by the Supreme Court to resolve the long pending dispute on the Mullaiperiyar Dam with Kerala.
3. 28.04.2010	Hon. Thiru. Veerapandi S. Arumugam, Minister for Agriculture.	Matter related to the disbursement of the balance amount of Rs.51.61 crore under the Crop Insurance Scheme to the farmers whose crops were damaged by the Cyclone Nisha in 2008.
4. 03.05.2010	Hon. Thiru. M.K. Stalin, Deputy Chief Minister.	Regarding recommendation of the State Government to the Union Government to allow Tmt. Parvathi Ammal, mother of L.T.T.E. chief Thiru. Vellupillai Prabakaran to avail medical treatment in Tamil Nadu, subject to certain conditions.

5. 10.05.2010	Hon. Kalaignar M. Karunanidhi, Chief Minister.	Regarding the decision of the Union Government allowing Tmt. Parvathi Ammal, mother of L.T.T.E. chief Thiru. Vellupillai Prabakaran to visit Tamil Nadu for medical treatment on certain conditions and granting of six months visa.
---------------	--	--

### IX. CALLING ATTENTION STATEMENTS

Three Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

Serial Number and date on which the statement was made (1)	Name of the Members who called the attention of the Minister (2)	Minister who made the Statement (3)	Subject (4)
1. 30.04.2010	Thiru. C. Gnanasekaran	Hon. Minister for Highways and Minor Ports	The need to form a ring road around Vellore
2. 11.05.2010	Thiru. Videyal S. Sekar	Hon. Minister for Highways and Minor Ports	Necessity to expedite the railway over bridge work at Ingur, Erode District.
3. 12.05.2010	Thiru. R. Sakkarapani Thiru. S.K. Vedarathinam Thiru. S.S. Sivasankar	Hon. Minister for Agriculture	Plight of farmers due to procurement of 'Kanvali kizhangu' seeds at lower rates by private companies in Dindigul, Nagapattinam and Ariyalur Districts.

### X. LEGISLATIVE BUSINESS

During the period, 15 Bills were introduced in the Assembly. All the Bills were considered and passed. The details are as follows:-

Sl.No.	Title of the Bill	Date of Introduction	Date of consideration and passing
(1)	(2)	(3)	(4)
1	The Tamil Nadu Appropriation (No.2) Bill, 2010 (L.A. Bill No. 14 of 2010)	26.3.2010	26.3.2010
2	The Tamil Nadu Appropriation (Vote on Account) Bill, 2010 (L.A. Bill No.15 of 2010)	26.3.2010	26.3.2010
3.	The Tamil Nadu Civil Courts and the Chennai City Civil Court (Amendment) Bill, 2010 (L.A. Bill No. 16 of 2010)	7.4.2010	14.5.2010
4.	The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 2010 (L.A. Bill No. 17 of 2010)	30.4.2010	14.5.2010
5	The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 2010 (L.A. Bill No.18 of 2010)	10.5.2010	14.5.2010
6	The Tamil Nadu Sales Tax (Settlement of Arrears) Bill, 2010 (L.A. Bill No. 19 of 2010)	12.5.2010	14.5.2010
7	The Tamil Nadu State Minorities Commission Bill, 2010 (L.A. Bill No. 20 of 2010)	13.5.2010	14.5.2010
8	The Identification of Prisoners (Tamil Nadu Amendment) Bill, 2010 (L.A. Bill No. 21 of 2010)	13.5.2010	14.5.2010

9	The Tamil Nadu Universities Laws (Amendment) Bill, 2010 (L.A. Bill No.22 of 2010)	14.5.2010	14.5.2010
10	The Tamil Nadu Universities Laws (Second Amendment) Bill, 2010 (L.A. Bill No. 23 of 2010)	14.5.2010	14.5.2010
11	The Anna University of Technology, Madurai Bill, 2010 (L.A. Bill No. 24 of 2010)	14.5.2010	14.5.2010
12	The Anna University of Technology, Chennai Bill, 2010 (L.A. Bill No. 25 of 2010)	14.5.2010	14.5.2010
13	The Anna University, Chennai (Amendment) Bill, 2010 (L.A. Bill No. 26 of 2010)	14.5.2010	14.5.2010
14	The Tamil Nadu Value Added Tax (Second Amendment) Bill, 2010 (L.A. Bill No.27 of 2010)	14.5.2010	14.5.2010
15	The Tamil Nadu Appropriation (No.3) Bill, 2010 (L.A. Bill No. 28 of 2010)	14.5.2010	14.5.2010

### XI. FINANCIAL BUSINESS

The Budget for the year 2010-2011 was presented to the Legislative Assembly by Hon. Prof. K. Anbazhagan, Minister for Finance at 9.30 a.m on Friday, the 19th March, 2010.

The General discussion on the Budget took place for five days on the following dates:

5th April, 2010, 6th April, 2010, 7th April, 2010, 8th April, 2010 and 9th April, 2010.

Thirty three Members including the Deputy Leader of Opposition took part in the General discussion. The Hon. Minister for Finance replied to the debate on the 9th April, 2010.

Voting of Demands lasted for 24 days from 12th April, 2010 to 14th May, 2010. The dates on which Discussion and voting of Demands for grants took place are as follows:

12th April, 2010, 13th April, 2010, 15th April, 2010, 16th April, 2010, 19th April, 2010, 20th April, 2010, 21st April, 2010, 22nd April, 2010, 23rd April, 2010, 26th April, 2010, 27th April, 2010, 28th April, 2010, 29th April, 2010, 30th April, 2010, 3rd May, 2010, 4th May, 2010, 5th May, 2010, 6th May, 2010, 7th May, 2010, 10th May, 2010, 11th May, 2010, 12th May, 2010, 13th May, 2010 and 14th May, 2010.

Out of 13,469 Cut Motions received, 12,705 Cut Motions were admitted of which only 2717 were actually moved in the House. After the discussion on the Demands for Grants were over, the Cut Motions were either withdrawn by the Members or deemed to have been withdrawn by leave of the House. All the 51 Demands for Grants were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure (Page No.44)

(1) The Tamil Nadu Appropriation (No.3) Bill, 2010 (L.A. Bill No 28 of 2010) relating to Budget for the year 2010-2011 was introduced in the Assembly on 14th May, 2010 and was considered and passed on the same day.

(2) On the 26th March, 2010 Hon. Prof. K. Anbazhagan, Minister for Finance presented to the Assembly the Final Supplementary Statement of Expenditure for the year 2009-2010.

The Demands were moved and voted without discussion by the House on the 26th March, 2010.

The Tamil Nadu Appropriation (No.2) Bill, 2010 (LA Bill No.14 of 2010) relating to the Final Supplementary Statement of Expenditure for the year 2009-2010 was introduced on the 26th March, 2010 and was considered and passed on the same day.

(3) On the 26th March, 2010 Hon. Prof. K. Anbazhagan, Minister for Finance laid on the Table the Demands for Advance Grants (Vote on Account) for the year 2010-2011.

The Demands were moved and voted by the House on the 26th March, 2010.

The Tamil Nadu Appropriation (Vote on Account) Bill, 2010, (L.A. Bill No.15 of 2010) relating to the Demands for Advance Grants (Vote on Account) for the year 2010-2011 was introduced in the Assembly on the 26th March, 2010 and was considered and passed on the same day.

## XII. GOVERNMENT RESOLUTION

On the 12th April, 2010, Hon. Kalaingar M. Karunanidhi, Chief Minister moved the following Resolution:

" That this Assembly resolves that a Legislative Council may be created in the State of Tamil Nadu and that necessary legislation may be passed under Clause (1) of Article 169 of the Constitution of India, containing such provisions for the amendment of the Constitution as may be necessary to give effect to the provisions of the law and also such supplemental, incidental and consequential provisions as the Parliament may deem necessary. "

Thiruvallargal D. Ravikumar, Dr. T. Sadhan Thirumalai Kumar, Selvi K. Balabharathy, G.K. Mani, S. Peter Alphonse and K.A. Sengottaiyan participated in the debate. Hon. Chief Minister replied to the debate. The Resolution was put to vote of the House.

A division was taken as required under Article 169(1) of the Constitution of India read with Rule 99(5) of the Tamil Nadu Legislative Assembly Rules and the House divided as follows:-

Ayes ...	155
Noes ...	61
Neutral ...	-Nil-

Hon. Speaker declared the Resolution as having been passed by a majority of the total membership of the Assembly and by a majority of not less than two thirds of the Members of the Assembly present and voting.

### XIII. GOVERNMENT MOTIONS

- (1) On the 19th March,2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"As decided by the Business Advisory Committee at its meeting held today (19.3.2010) and under second proviso to Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned today (19.3.2010) and meet again on 26.3.2010".

The Motion was adopted *nem con.*

- (2) On the 26th March, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended today (26.3.2010) and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

- (3) On the 26th March,2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation Bill, 2010 (L.A. Bill No.14 of 2010 ) and the Tamil Nadu Appropriation (Vote on Account) Bill, 2010 (L.A.Bill No.15 of 2010) which have been introduced in the House today be taken up for consideration today (26.3.2010) itself".

The Motion was adopted *nem con.*

- (4) On the 26th March,2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That under second proviso to Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned today (26.3.2010) and meet again on 5.4.2010".

The Motion was adopted *nem con.*

- (5) On the 7th April,2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

“இன்று சட்டமன்றத்தில் அ.இ.அ.தி.மு.க.வினர் வேண்டுமென்றே திட்டமிட்டு தங்களுடைய கட்சியைச் சார்ந்தவர் பேசிமுடித்தவுடன் திராவிட முன்னேற்றக் கழக உறுப்பினர் பேசுகிறபோது இடையூறு செய்து அதையும் மீறி தாங்கள் ஆணையிட்டு வெளியே செல்லுமாறு கேட்டுக்கொண்டதற்கு பின்னரும் திரும்பவும் உள்ளேவந்து குழுவாக அமர்ந்து கொண்டு மறியல் நடத்துவதுபோல் தொடர்ந்து கூச்சல் எழுப்பிய காரணத்தால் அவர்கள் சட்டமன்றத்தை மதிக்காமல் நடந்து கொள்கிறார்கள். சட்டமன்றம் தொடர்ந்து நடைபெறுவதற்கு இடையூறு செய்ய திட்டமிட்டே செய்கிறார்கள். அப்படி திட்டமிட்டு செய்கிற காரணத்தால் இன்றைய தினம் அவையிலே வந்திருந்த அ.இ.அ.தி.மு.க. உறுப்பினர்கள் அத்தனைபேரும் துணைத் தலைவரிலிருந்து உறுப்பினர்கள் வரை அத்தனைபேரும் வருகிற 9.4.2010 வெள்ளிக்கிழமை இந்த பொது விவாதம் முடிகிற வரையில் பேரவை பணிகளினின்றும் தற்காலிக நீக்கம் செய்ய வேண்டும்”.

The Motion was put to vote and carried.

- (6) On the 8th April, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance ) moved the following motion:-

“கும்மிடிப்பூண்டி சட்டப் பேரவைத் தொகுதி அ.இ.அ.தி.மு.க. உறுப்பினர் திரு. கே.எஸ். விஜயகுமார் அவர்கள் 5.4.2010 அன்று அவையில் திருவள்ளூர் மாவட்டம், அருள்மிகு பிரசன்ன வெங்கடேச பெருமாள் கோயில் திருப்பணிகள் குறித்து ஒரு தவறான தகவலை எவ்வித ஆதாரமுமின்றி அவையில் தெரிவித்தார். இதனை மறுத்து, அதற்குரிய புகைப்பட ஆதாரங்களுடன் மாண்புமிகு இந்து சமய மற்றும் அறநிலையத் துறை அமைச்சர் அவர்கள் விளக்கம் அளித்த பிறகும் அவர் ஏற்றுக்கொள்ளாது, மாண்புமிகு முதலமைச்சர் அவர்கள் அளித்த வாய்ப்பினையும் பயன்படுத்திக்கொள்ளாமல் தனது தவறினை ஏற்றுக்கொள்ளுகிற மனப்பான்மை பெறாமல் அவையை திசைத்திருப்பும் நோக்கோடு செயல்பட்டுள்ளார். இதுபோன்ற ஆதாரமில்லாத குற்றச்சாட்டுகள் அவை மரபுக்கு உகந்தது அல்ல என்பதாலும், இது அவையை அவமதிப்பதாகக் கருதுவதாலும், எதிர்காலத்தில் மற்ற

உறுப்பினர்களுக்கு இது ஒரு பாடமாக அமையும் வகையில் திரு. கே.எஸ். விஜயகுமார் அவர்களை ஒரு நாள் அதாவது 12.4.2010 அன்று சட்டப் பேரவையில் கூட்டத்தில் கலந்துகொள்வதிலிருந்து நீக்கிவைக்க வேண்டும்”.

The Motion was put to vote and carried.

- (7) On the 8th April, 2010, Hon. Kalaingar M. Karunanidhi, Chief Minister moved the following motion:-

“சட்டப் பேரவை அ.இ.அ.தி.மு.க. உறுப்பினர்கள் இரண்டு நாட்கள் அவையில் கலந்துகொள்ளக்கூடாது என்ற தங்களுடைய (பேரவைத் தலைவர்) அந்த முடிவை தயவுசெய்து சற்று தளர்த்தி ஒரு நாள் என்ற அளவில் அதை குறைத்துக் கொள்ள வேண்டும் என்று கேட்டுக்கொள்கிறேன். அவர்கள் 9.4.2010 வரை இந்த அவையிலே கலந்துகொள்ளக்கூடாது என்ற முடிவை மாற்றி இதை ஒரு எச்சரிக்கையாக இனி அப்படிப்பட்ட தவறுகள் நடைபெறக்கூடாது என்ற ஒரு அறிவிப்பாக இதைக் கருதி தயவுசெய்து ஒரு நாள் என்ற அளவில் இதை நிறுத்திக்கொள்ள வேண்டும்”.

The Motion was put to vote and carried.

- (8) On the 8th April, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 9th April, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (9) On the 9th April, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 12th April, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (10) On the 12th April, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 185(2) of the Tamil Nadu Legislative Assembly Rules be relaxed and the House do resolve to take up the Government Resolution today".

The Motion was put to vote and carried.

- (11) On the 12th April, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 13th April, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (12) On the 15th April, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 16th April, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (13) On the 21st April, 2010, Hon. Thiru. M.K. Stalin, Deputy Chief Minister moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 22nd April, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (14) On the 28th April, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 29th April, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (15) On the 30th April, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 3rd May, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (16) On the 4th May, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 5th May, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (17) On the 6th May, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 7th May, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (18) On the 12th May, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

“பேரவையின் அலுவல்களை நடைபெறாது இடைமறித்தும் பேரவையின் விதிகளுக்கு மாறாக அவையில் குந்தகம் செய்துவருவதாலும் சட்டமன்றப் பேரவை விதி 121 உள் விதி (2)-ன்கீழ் இன்று அவைக்கு வருகை தந்திருக்கும் திருவாளர்கள் வே. செந்தில் பாலாஜி, கோ.அரி, செ.ம.வேலுசாமி, டி.ஜெயக்குமார், வி.பி. கலைராஜன், எல்.ரவிச்சந்திரன் ஆகியோர் 12.5.2010 மற்றும் 13.5.2010 ஆகிய இரு நாட்கள் பேரவைப் பணிகளினின்றும் தற்காலிக நீக்கம் செய்ய வேண்டும்”.

The Motion was put to vote and carried.

- (19) On the 12th May, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 13th May, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

- (20) On the 13th May, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That Rules 30(3) and 185(2) of the Tamil Nadu Legislative Assembly Rules be relaxed and the House do resolve to take up the Government Business in between the financial business today (13.5.2010)".

The Motion was put to vote and carried.

**Extension of the term of the Committees, which expire at the end of one year, for a further period upto 31st March, 2011.**

(21) On the 13th May, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

" That Rules 195 (2), 203 (3), 211 (3) and 256 (2) of the Tamil Nadu Legislative Assembly Rules be suspended and the term of the Members of the following Committees which were constituted for the year 2009-2010 be extended for a further period upto 31st March, 2011, as the items of work taken up by these Committees still remain to be concluded:-

- (1) Committee on Estimates
- (2) Committee on Public Accounts
- (3) Committee on Public Undertakings
- (4) Committee on Rules."

The Motion was put to vote and carried.

**Extension of the term of the Committees, which expire at the end of the financial year, for a further period upto 31st March, 2011.**

(22) On the 13th May, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

" That Rules 227 (2), 239 (2), 248 (2), 253 (2), 261 (3), 264 (2) and 268 (iv) of the Tamil Nadu Legislative Assembly Rules be suspended and the term of the Members of the following Committees which were constituted for the year 2009-2010 be extended for a further period upto 31st March, 2011 as the items of work taken up by these Committees still remain to be concluded:-

- (1) Committee of Privileges
- (2) Committee on Delegated Legislation
- (3) Committee on Government Assurances
- (4) House Committee

(5) Committee on Petitions

(6) Library Committee

(7) Committee on Papers Laid on the Table of the House.

Further, that Rule 231 (2) of the Tamil Nadu Legislative Assembly Rules also be suspended and the term of the Members of the Business Advisory Committee be extended till the next Committee is constituted. "

The Motion was put to vote and carried.

(23) On the 13th May, 2010, Hon. Thiru. M.K. Stalin, Deputy Chief Minister moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for "Questions and Answers" be suspended on the 14th May, 2010 and the House do resolve to transact Government Business".

The Motion was adopted *nem con*.

(24) On the 14th May, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

" That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation (No.3) Bill, 2010 (L.A. Bill No.28 of 2010), the Tamil Nadu Universities Laws (Amendment) Bill, 2010 (L.A. Bill No.22 of 2010), the Tamil Nadu Universities Laws (Second Amendment) Bill, 2010 (L.A. Bill No.23 of 2010), the Anna University of Technology, Madurai Bill, 2010 (L.A. Bill No.24 of 2010), the Anna University of Technology, Chennai Bill, 2010 (L.A. Bill No.25 of 2010), the Anna University, Chennai (Amendment) Bill, 2010 (L.A. Bill No.26 of 2010) and the Tamil Nadu Value Added Tax (Second Amendment) Bill, 2010 (L.A. Bill No.27 of 2010) be taken up for consideration today itself."

The Motion was put to vote and carried.

- (25) On the 14th May, 2010, Hon. Thiru. M.K. Stalin, Deputy Chief Minister moved the following motion:-

" That this House do extend for another period of six months relaxing Rule 156 (1) of the Tamil Nadu Legislative Assembly Rules, the time for presentation of the Report of the Select Committee on the Tamil Nadu Police Bill, 2008 (L.A. Bill No.40 of 2008)".

The Motion was put to vote and carried.

- (26) On the 14th May, 2010, Hon. Dr. K. Ponmudy, Minister for Higher Education moved the following motion:-

" That this House do extend for another period of six months relaxing Rule 156 (1) of the Tamil Nadu Legislative Assembly Rules, the time for presentation of the Report of the Select Committee on the PSG University Bill, 2008 (L.A. Bill No.43 of 2008) and the Thiagarajar University of Science and Technology Bill, 2008 (L.A. Bill No.44 of 2008)".

The motion was put to vote and carried.

- (27) On the 14th May, 2010, Hon. Prof. K. Anbazhagan, Leader of the House (Minister for Finance) moved the following motion:-

"That under rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die*".

The Motion was adopted *nem con*.

#### XIV. SUSPENSION OF MEMBERS

(1) On the 7th April, 2010, the Members belonging to the All India Anna Dravida Munnetra Kazhagam Party who attended the Assembly today (7.4.2010) including the Deputy Leader of that party were suspended from the service of the House for a period upto 9.4.2010 i.e. till the completion of the General Discussion of the Budget on a motion moved by Hon. Prof. K. Anbazhagan, Leader of the House for having repeatedly disrupting the

Proceedings of the House even after been ordered by the Hon. Speaker to withdraw from the House and for disobeying the orders of the Hon. Speaker.

(2) On the 8th April, 2010, Thiru. K.S. Vijayakumar, Member belonging to the All India Anna Dravida Munnetra Kazhagam Party was suspended from the service of the House for one day on 12.4.2010 on a motion moved by Hon. Prof. K. Anbazhagan, Leader of the House for having given false information to the House and not correcting himself even after been given an opportunity to do so.

(3) On the 12th May, 2010, Thiruvallargal V. Senthil Balaji, S.M. Velusamy, D. Jayakumar, G. Hari, V.P. Kalairajan and L. Ravichandran, Members belonging to the All India Anna Dravida Munnetra Kazhagam Party were suspended from the service of the House for two days i.e. on 12.5.2010 and 13.5.2010 on a motion moved by Hon. Prof. K. Anbazhagan, Leader of the House for persistently obstructing the Proceedings of the House.

#### XV. PRIVILEGE MATTERS

On the 21st April, 2010, Thiru. K.A. Sengottaiyan raised a matter of privilege against Hon. Thiru. Veerapandi S. Arumugam, Minister for Agriculture on the matter relating to the Sugarcane price given to the farmers during the previous regime.

Hon. Minister for Agriculture gave an explanation in this regard.

Hon. Speaker adjourned his ruling on the issue.

#### XVI. ANNOUNCEMENTS BY HON. SPEAKER

(1) On the 19th March 2010, Hon. the Speaker while welcoming the Members at its first meeting in the New Assembly Complex announced that this day was a golden day in the history of Tamil Nadu Legislative Assembly. He expressed his gratitude to the Hon. Chief Minister for conceiving the widely appreciated architectural designed Assembly Complex. He also complimented the Hon. Deputy Chief Minister, Hon. Leader of the House and officials on behalf of the House for their efforts in this regard.

(2) On the 8th April 2010, Hon. the Speaker made the following announcement in the House on the matter pertaining to the false information given by Thiru. K.S. Vijayakumar, Member of the Legislative Assembly in the House on 5.4.2010:

"கடந்த 5.4.2010 ஆம் நாள் (திங்கட்கிழமை) சட்டப் பேரவையில் நடைபெற்ற வினா-விடை நேரத்தில் கும்மிடிப்பூண்டி சட்டப் பேரவை தொகுதி அ.இ.அ.தி.மு.க. உறுப்பினர் திரு. கே.எஸ். விஜயகுமார் அவர்கள், திருவள்ளூர் மாவட்டம், சித்தராஜா கண்டிகை கிராமத்தில் உள்ள அருள்மிகு பிரசன்ன வெங்கடேச பெருமாள் திருக்கோயிலில் திருப்பணிகள் துவங்கப்பெறவில்லை என்று குறிப்பிட்டார். மாண்புமிகு இந்து சமய மற்றும் அறநிலையத் துறை அமைச்சர் அவர்கள் 75% திருப்பணிகள் முடிவுற்றதாக தெரிவித்த பிறகும் தனது கருத்தினை திரும்பவும் வலியுறுத்தி இதுவரை அங்கு திருப்பணிகளே நடைபெறவில்லை என மீண்டும் வலியுறுத்தித் தெரிவித்தார்.

மாண்புமிகு துணை முதலமைச்சர் அவர்கள், இது குறித்து சம்பந்தப்பட்ட உறுப்பினர் விருப்பப்பட்டால் மாண்புமிகு இந்து சமய மற்றும் அறநிலையத்துறை அமைச்சர் அவர்களுடன் நேரில் சென்று பார்வையிடலாமென தெரிவித்தார்கள். ஆனால் உறுப்பினர் அவர்கள் மாண்புமிகு அமைச்சர் அவர்களுடன் நேரில் சென்று பார்வையிடுவதற்கு தனது விருப்பத்தைத் தெரிவிக்கவில்லை. இருந்தபோதிலும், மாண்புமிகு அமைச்சர் அவர்கள் கோயிலின் திருப்பணிகளை நேரில் சென்று பார்வையிட்டதுடன் அத்திருக்கோயிலில் திருப்பணிகள் தங்குதடையின்றி நடைபெற்று வருவது சம்பந்தப்பட்ட புகைப்படங்களையும் எனது பார்வைக்கு சமர்ப்பித்தார்.

இது குறித்து 7.4.2010 அன்று மாண்புமிகு இந்து சமய மற்றும் அறநிலையத்துறை அமைச்சர் அவர்கள் விளக்கம் அளித்தார். அ.இ.அ.தி.மு.க. உறுப்பினர் திரு. கே.எஸ். விஜயகுமார் அவர்கள், தான் 5.4.2010 அன்று அவையில் தெரிவித்த கருத்து தவறானது என்றோ அல்லது தனக்கு கிடைத்த தகவலின் அடிப்படையில் நான் தெரிவித்தேன் என்றோ கூறவில்லை. மாண்புமிகு முதல்வர் அவர்கள் பெருந்தன்மையுடன் உறுப்பினர் தெரிவித்த தவறான செய்தியை திருத்திக்கொள்ளும் வகையில் சட்டப் பேரவை உறுப்பினர் திரு. கே.எஸ். விஜயகுமார் அவர்கள் இப்பொழுதாவது தான் தெரிவித்த கருத்து தவறானது என வருத்தம் தெரிவித்தாரேயானால், இப்பிரச்சினையை அமைச்சரின் விளக்கத்தோடு முடித்துவிடலாமென்று அவையில் தெரிவித்த பிறகும் மாண்புமிகு முதல்வர் அவர்கள் அளித்த வாய்ப்பினை பயன்படுத்திக்கொள்ளாமல் பண்பாடற்ற முறையில் அரசியல் நாகரீகமற்ற முறையில் அதனை நிராகரித்து தான் தெரிவித்த தவறான தகவலை அவையை திசை திருப்பும் வகையில் வேண்டுமென்றே பதிய

வைத்துள்ளார் என கருத வேண்டியுள்ளது. பேரவையில் உறுப்பினர்கள் பேசும்பொழுதும், குற்றச்சாட்டுகள் தெரிவிக்கும் பொழுதும் அதற்குரிய ஆதாரத்தினை என்னிடம் அளித்துவிட்டுத்தான் பேசவேண்டும். ஆனால் அ.இ.அ.தி.மு.க. உறுப்பினர் எந்தவித ஆதாரமும் இன்றி ஒரு குற்றச்சாட்டினை அவையை திசை திருப்பும் வகையில் தெரிவித்ததோடு மட்டுமின்றி, அது குறித்து மாண்புமிகு முதலமைச்சர் அவர்கள் உறுப்பினருக்கு தவறை திருத்திக்கொள்ள ஒரு வாய்ப்பு அளித்த பொழுதும் அதனை பயன்படுத்திக்கொள்ளாமல் தனது தவறினை ஏற்றுக்கொள்கிற மனப்பான்மை பெறாமல் வேண்டுமென்றே அவையை திசை திருப்பும் நோக்கோடு செயல்பட்டுள்ளார். இதுபோன்று ஆதாரமில்லாத குற்றச்சாட்டுகள் உறுப்பினர்களால் அவையில் தெரிவிக்கப்படுவது அவை மரபுக்கு உகந்ததல்ல என்பதாலும் இது அவையை அவமதிப்பதாகக் கருதுவதாலும் எதிர்காலத்தில் உறுப்பினர்களுக்கு ஒரு பாடமாக அமையும் வகையில் திரு. கே.எஸ். விஜயகுமார் அவர்களை ஒரு நாள் அதாவது 12.4.2010 அன்று மட்டும் பேரவைப் பணியிலிருந்து நீக்கி வைப்பது உகந்ததாகயிருக்கும் என கருதுகிறேன். எனவே, இது குறித்த தீர்மானத்தை பேரவை முன்னவர் கொண்டு வரலாம்."

(3) On the 5th May 2010, Hon. the Speaker announced in the House that notice of Adjournment motion on the matter relating to denial of entry of members into the Kovai Periyar Mavatta Panchalai Thozhilalar Sangam premises given by Thiru. K.A. Sengottaiyan, Whip of the All India Anna Dravida Munnetra Kazhagam legislature party and Members belonging to Communist Party of India (Marxist), Communist Party of India and Marumalarchi Dravida Munnetra Kazhagam cannot be taken in the House as the matter is under adjudication by a Court of Law.

(4) On the 13th May, 2010, Hon. the Speaker announced in the House that Hon. Chief Minister will host a dinner to honour the Members of the Assembly at Taj Coramandal to-day (13.5.2010) at 7.30 p.m.

(5) On the 14th May, 2010, Hon. the Speaker announced in the House the details of the important events and business transacted by the Thirteenth Assembly during its twelfth and thirteenth sessions.

**XVII. FELICITATION**

(1) On the 30th April 2010, Hon. the Speaker on behalf of the House extended a warm welcome to Mr. Chandreshwar Prasad Singh, Hon. Speaker of Jharkhand Legislative Assembly, who was then witnessing the proceedings of the House.

(2) On the 4th May 2010, Hon. the Speaker on behalf of the House extended a warm welcome to Dr. Sapam Budhichandra Singh, Hon. Speaker of Manipur Legislative Assembly, Dr. K. Ranjit Singh, Hon. Minister for Public Works, Dr. K.H. Loken Singh, MLA., Mr. E. Dwijamani Singh, MLA and officials, who were then witnessing the proceedings of the House.

(3) On the 6th May 2010, Hon. the Speaker on behalf of the House extended a warm welcome to the delegates from Singapore viz. Mr. George Yeo, Minister for Foreign Affairs, Mrs. Jennifer Yeo, Spouse of the Minister, Mr. Gopinath Pillai, Ambassador at-large, Mr. Calvin Eu, Singapore High Commissioner in New Delhi, Mr. Ajit Singh, Singapore Consul-General in Chennai, Mr. Premjith Sadasivan, Director, South Asia and Sub-Saharan Africa Directorate, Ministry of Foreign Affairs, Mr. Low Hon Mun, Special Assistant to Minister, Ministry of Foreign Affairs, Mr. Cai Jinhang David, Country Officer, South Asia and Sub-Saharan Africa Directorate, Ministry of Foreign Affairs who were then witnessing the proceedings of the House.

(4) On the 13th May 2010, Thiru. D. Sudharssanam, Thiru. T. Velmurugan, Selvi K. Balabharathy and Thiru. V. Sivapunniam felicitated the Hon. Chief Minister on completion of 18 years as Chief Minister and stepping into the 19th year as Chief Minister. Hon. Leader of the House and Hon. the Speaker also offered their felicitations.

**XVIII. EXTENSION OF TERM OF THE COMMITTEES**

The term of the Members of the following Committees which were constituted for the year 2009-2010 were extended upto 31st March, 2011 as per the Motions adopted by the House on 13.5.2010:-

1. Committee on Estimates
2. Committee on Public Accounts
3. Committee on Public Undertakings
4. Committee of Privileges
5. Business Advisory Committee
6. Committee on Delegated Legislation
7. Committee on Government Assurances
8. House Committee
9. Committee on Rules
10. Committee on Petitions
11. Library Committee
12. Committee on Papers laid on the Table of the House

The names of Members of the above Committees are given in Appendix.

**XIX. PRESENTATION OF REPORTS BY THE COMMITTEES**

During the period, Eighty five Reports were presented to the House by various Committees of the House as detailed below:

Serial No. (1)	Name of the Report (2)	Date of Presentation (3)
1	Seventy third Report of the Committee on Petitions 2009-2010	8th April, 2010
2	Seventy fourth Report of the Committee on Petitions 2009-2010	8th April, 2010
3	Seventy fifth Report of the Committee on Petitions 2009-2010	8th April, 2010

4	Seventy sixth Report of the Committee on Petitions 2009-2010	8th April, 2010
5	Seventy seventh Report of the Committee on Petitions 2009-2010	13th April, 2010
6	Seventy eighth Report of the Committee on Petitions 2009-2010	13th April, 2010
7	Seventy ninth Report of the Committee on Petitions 2009-2010	13th April, 2010
8	Eightieth Report of the Committee on Petitions 2009-2010	13th April, 2010
9	One hundred and thirty eighth Report of the Committee on Public Undertakings 2009-2010	16th April, 2010
10	One hundred and thirty ninth Report of the Committee on Public Undertakings 2009-2010	16th April, 2010
11	One hundred and fortieth Report of the Committee on Public Undertakings 2009-2010	16th April, 2010
12	One hundred and forty first Report of the Committee on Public Undertakings 2009-2010	16th April, 2010
13	One hundred and forty second Report of the Committee on Public Undertakings 2009-2010	16th April, 2010
14	Tenth Report of the Committee on Delegated Legislation 2009-2010	27th April, 2010
15	One hundred and eighty fifth Report of the Committee on Public Accounts 2009-2010	29th April, 2010

16	One hundred and eighty sixth Report of the Committee on Public Accounts 2009-2010	29th April, 2010
17	One hundred and eighty seventh Report of the Committee on Public Accounts 2009-2010	29th April, 2010
18	One hundred and eighty eighth Report of the Committee on Public Accounts 2009-2010	29th April, 2010
19	One hundred and eighty ninth Report of the Committee on Public Accounts 2009-2010	29th April, 2010
20	One hundred and ninetieth Report of the Committee on Public Accounts 2009-2010	29th April, 2010
21	One hundred and ninety first Report of the Committee on Public Accounts 2009-2010	29th April, 2010
22	Eighty first Report of the Committee on Petitions 2009-2010	6th May, 2010
23	Eighty second Report of the Committee on Petitions 2009-2010	6th May, 2010
24	Eighty third Report of the Committee on Petitions 2009-2010	6th May, 2010
25	Eighty fourth Report of the Committee on Petitions 2009-2010	6th May, 2010
26	Eighty fifth Report of the Committee on Petitions 2009-2010	6th May, 2010

27	Eighty sixth Report of the Committee on Petitions 2009-2010	6th May, 2010
28	Ninth Report of the Committee on Papers Laid on the Table of the House 2009-2010	7th May, 2010
29	One hundred and forty third Report of the Committee on Public Undertakings 2009-2010	10th May, 2010
30	One hundred and forty fourth Report of the Committee on Public Undertakings 2009-2010	10th May, 2010
31	One hundred and forty fifth Report of the Committee on Public Undertakings 2009-2010	10th May, 2010
32	One hundred and forty sixth Report of the Committee on Public Undertakings 2009-2010	10th May, 2010
33	One hundred and forty seventh Report of the Committee on Public Undertakings 2009-2010	10th May, 2010
34	One hundred and forty eighth Report of the Committee on Public Undertakings 2009-2010	10th May, 2010
35	Eighty seventh Report of the Committee on Petitions 2009-2010	10th May, 2010
36	Eighty eighth Report of the Committee on Petitions 2009-2010	10th May, 2010
37	Eighty ninth Report of the Committee on Petitions 2009-2010	10th May, 2010

38	Ninetieth Report of the Committee on Petitions 2009-2010	10th May, 2010
39	Ninety first Report of the Committee on Petitions 2009-2010	10th May, 2010
40	Ninety second Report of the Committee on Petitions 2009-2010	10th May, 2010
41	Ninety third Report of the Committee on Petitions 2009-2010	10th May, 2010
42	Twenty ninth Report of the Committee on Estimates 2009-2010	11th May, 2010
43	Thirtieth Report of the Committee on Estimates 2009-2010	11th May, 2010
44	One hundred and ninety second Report of the Committee on Public Accounts 2009-2010	11th May, 2010
45	One hundred and ninety third Report of the Committee on Public Accounts 2009-2010	11th May, 2010
46	One hundred and ninety fourth Report of the Committee on Public Accounts 2009-2010	11th May, 2010
47	One hundred and ninety fifth Report of the Committee on Public Accounts 2009-2010	11th May, 2010
48	One hundred and ninety sixth Report of the Committee on Public Accounts 2009-2010	11th May, 2010
49	One hundred and ninety seventh Report of the Committee on Public Accounts 2009-2010	11th May, 2010

50	One hundred and ninety eighth Report of the Committee on Public Accounts 2009-2010	11th May, 2010
51	One hundred and ninety ninth Report of the Committee on Public Accounts 2009-2010	11th May, 2010
52	Two hundredth Report of the Committee on Public Accounts 2009-2010	11th May, 2010
53	Two hundred and first Report of the Committee on Public Accounts 2009-2010	11th May, 2010
54	Thirty fourth Report of the Committee on Government Assurances 2009-2010	11th May, 2010
55	Thirty fifth Report of the Committee on Government Assurances 2009-2010	11th May, 2010
56	Ninety fourth Report of the Committee on Petitions 2009-2010	11th May, 2010
57	Ninety fifth Report of the Committee on Petitions 2009-2010	11th May, 2010
58	Ninety sixth Report of the Committee on Petitions 2009-2010	11th May, 2010
59	Ninety seventh Report of the Committee on Petitions 2009-2010	11th May, 2010
60	Ninety eighth Report of the Committee on Petitions 2009-2010	11th May, 2010
61	Ninety ninth Report of the Committee on Petitions 2009-2010	11th May, 2010

62	One hundredth Report of the Committee on Petitions 2009-2010	11th May, 2010
63	One hundred and first Report of the Committee on Petitions 2009-2010	11th May, 2010
64	Two hundred and second Report of the Committee on Public Accounts 2009-2010	12th May, 2010
65	Two hundred and third Report of the Committee on Public Accounts 2009-2010	12th May, 2010
66	Two hundred and fourth Report of the Committee on Public Accounts 2009-2010	12th May, 2010
67	Two hundred and fifth Report of the Committee on Public Accounts 2009-2010	12th May, 2010
68	Two hundred and sixth Report of the Committee on Public Accounts 2009-2010	12th May, 2010
69	Two hundred and seventh Report of the Committee on Public Accounts 2009-2010	12th May, 2010
70	Two hundred and eighth Report of the Committee on Public Accounts 2009-2010	12th May, 2010
71	Two hundred and ninth Report of the Committee on Public Accounts 2009-2010	12th May, 2010
72	Two hundred and tenth Report of the Committee on Public Accounts 2009-2010	12th May, 2010

73	Two hundred and eleventh Report of the Committee on Public Accounts 2009-2010	12th May, 2010
74	Two hundred and twelfth Report of the Committee on Public Accounts 2009-2010	12th May, 2010
75	One hundred and forty ninth Report of the Committee on Public Undertakings 2009-2010	12th May, 2010
76	One hundred and fiftieth Report of the Committee on Public Undertakings 2009-2010	12th May, 2010
77	One hundred and fifty first Report of the Committee on Public Undertakings 2009-2010	12th May, 2010
78	One hundred and fifty second Report of the Committee on Public Undertakings 2009-2010	12th May, 2010
79	One hundred and fifty third Report of the Committee on Public Undertakings 2009-2010	12th May, 2010
80	One hundred and fifty fourth Report of the Committee on Public Undertakings 2009-2010	12th May, 2010
81	One hundred and fifty fifth Report of the Committee on Public Undertakings 2009-2010	12th May, 2010
82	Thirty first Report of the Committee on Estimates 2009-2010	14th May, 2010

83	Thirty second Report of the Committee on Estimates 2009-2010	14th May, 2010
84	Thirty third Report of the Committee on Estimates 2009-2010	14th May, 2010
85	Thirty fourth Report of the Committee on Estimates 2009-2010	14th May, 2010

**XX. PAPERS LAID ON THE TABLE OF THE HOUSE**

During the period, 365 papers were laid on the Table of the House, details of which are as follows:-

A.	Statutory Rules and Orders	..	102
B.	Reports, Notifications and Other Papers	..	263
			-----
	Total	..	365
			-----

**APPENDIX**

**COMMITTEE ON ESTIMATES  
2009-2011**

(Constituted on 21st July, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Thiru. Kuthalam K. Anbazhagan

**MEMBERS**

2. Hon. Prof. K. Anbazhagan,  
Minister for Finance (Ex-Officio)
3. Thiru. S. Sivaraj,  
Chairman, Committee on Public Accounts (Ex-Officio)
4. Tmt. D. Yasodha,  
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru. A. Soundarapandian (Lalgudi)
6. Thiru. S. Lakshmanan
7. Thiru. Saba. Rajendran
8. Selvi. A. Angaiyarkanni
9. Thiru. P. Balaraman
10. Thiru. R. Chinnaswamy
11. Thiru. P. Chinnappan
12. Tmt. Bader Sayeed
13. Thiru. Videyal S. Sekar
14. Thiru. K. Hasan Ali
15. Vacant
16. Thiru. T. Velmurugan
17. Thiru. N. Nanmaran
18. Thiru. T. Ramasamy
19. Dr. T. Sadhan Thirumalai Kumar

**COMMITTEE ON PUBLIC ACCOUNTS**

**2009-2011**

(Constituted on 21st July, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Thiru. S. Sivaraj

**MEMBERS**

2. Hon. Prof. K. Anbazhagan  
Minister for Finance (Ex-Officio)
3. Thiru. Kuthalam K. Anbazhagan,  
Chairman, Committee on Estimates (Ex-Officio)
4. Tmt. D. Yasodha,  
Chairman, Committee on Public Undertakings (Ex-Officio)
5. Thiru. K. Pitchandi
6. Thiru. S.K. Vedarathinam
7. Thiru. Anbil Periyasamy
8. Thiru. K.N. Sekaran
9. Thiru. V. Senthil Balaji
10. Thiru. Pollachi V. Jayaraman
11. Thiru. T. Malaravan
12. Thiru. P. Thangamani
13. Thiru. R. Ramprabu
14. Thiru. N.R. Rengarajan
15. Thiru. K. Arumugam
16. Tmt. R. Leema Rose
17. Thiru. V. Sivapunniam
18. Thiru. R. Gnanadoss
19. Thiru. D. Ravikumar

**COMMITTEE ON PUBLIC UNDERTAKINGS**

**2009-2011**

(Constituted on 21st July, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Tmt. D. Yasodha

**MEMBERS**

2. Thiru. Kuthalam K. Anbazhagan,  
Chairman, Committee on Estimates (Ex-officio)
3. Thiru. S. Sivaraj,  
Chairman, Committee on Public Accounts (Ex-officio)
4. Thiru. E.A.P. Shivaji
5. Thiru. P. Moorthy
6. Thiru. Durai Chandrasekaran
7. Thiru. R. Sivanandam
8. Thiru. R. Rajendran
9. Thiru. L.P. Dharmalingam
10. Thiru. C.Ve. Shanmugam
11. Thiru. C. Karuppasamy
12. Thiru. A. Arunmozhithevan
13. Thiru. R. Kumaraguru
14. Thiru. K.S.K.Rajendran
15. Thiru. K. Gopinath
16. Thiru. A. Tamizharasu
17. Thiru. L. Velusamy
18. Dr. Oscar C. Nigli

**COMMITTEE OF PRIVILEGES**

**2009-2011**

(Constituted on 21st July, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Hon. Thiru. V.P. Duraisamy, Deputy Speaker

**MEMBERS**

2. Hon. Prof. K. Anbazhagan, Leader of the House (Ex-officio)
3. Selvi J Jayalalithaa, Leader of the Opposition. (Ex-officio)
4. Thiru. T. Udhaya Soorayan
5. Thiru. T. Senguttuvan
6. Thiru. S.R. Raja
7. Thiru. S.S. Sivasankar
8. Thiru. A. Rajan
9. Thiru. P. Kamaraj
10. Thiru. D. Jayakumar
11. Thiru. R. Viswanathan
12. Thiru. P.K. Sekar Babu
13. Thiru. C. Gnanasekaran
14. Thiru. S. Peter Alphonse
15. Thiru. M.K. Periyasamy
16. Thiru. K. Mahendran
17. Tmt. P. Padmavathy

**BUSINESS ADVISORY COMMITTEE  
2009-2011**

(Constituted on 12th August, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Hon. Thiru. R. Avudaiappan,  
Speaker.

**MEMBERS**

2. Hon. Kalaingar. M. Karunanidhi,  
Chief Minister.
3. Hon. Prof. K. Anbazhagan,  
Leader of the House.
4. Hon. Thiru. M.K. Stalin,  
Deputy Chief Minister.
5. Hon. Thiru. Arcot N. Veeraswami  
Minister for Electricity.
6. Hon. Thiru. Duraimurugan,  
Minister for Law, Courts and Prisons
7. Hon. Thiru. V.P. Duraisamy,  
Deputy Speaker.
8. Thiru. R. Sakkarapani,  
Chief Government Whip.
9. Thiru. K.A. Sengottaiyan
10. Thiru. D. Jayakumar
- \* 11. Vacant
12. Thiru. G.K. Mani.
13. Selvi. K. Balabharathy.
14. Thiru. V. Sivapunniam.
15. Dr. T. Sadhan Thirumalai kumar.
16. Thiru. D. Ravikumar.
17. Thiru. Vijayakant.

\* with effect from 27.6.2010.

**COMMITTEE ON DELEGATED LEGISLATION  
2009-2011**

(Constituted on 12th August, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Thiru. T. Mahesh Krishnasamy

**MEMBERS**

2. Thiru. K. Chinnadurai
3. Thiru. T. Theodore Reginald
4. Thiru. A. Soundarapandian (Coonoor)
5. Thiru. H. Abdul Basith
6. Thiru. G. Senthamizhan
7. Thiru. K.S. Vijayakumar
8. Thiru. O.K. Chinnaraj
9. Thiru. R.M. Palanisami
10. Thiru. Polur M. Varadhan
11. Tmt. P. Kamalambal
12. Thiru. T.A. Meganathan

**COMMITTEE ON GOVERNMENT ASSURANCES  
2009-2011**

(Constituted on 12th August, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Thiru. S. Peter Alphonse

**MEMBERS**

2. Thiru. K.P. Ramaswamy
3. Thiru. S. Rajasekaran
4. Tmt. Elamathi Subramanian
5. Thiru. K.L. Elavazagan
6. Thiru. G. Ediroli Maniyan
7. Thiru. M. Paranjothi
8. Thiru. M. Panneerselvam
9. Tmt. Rani Venkatesan
10. Tmt. Latha Athiyaman
11. Tmt. G. Latha
12. Dr. K. Jayakumar.

**HOUSE COMMITTEE  
2009-2011**

(Constituted on 12th August 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Thiru. D. Amaramoorthy

**MEMBERS**

2. Thiru. B. Ranganathan
3. Tmt. P. Prapavathi
4. Thiru. K. Ponnusamy
5. Tmt. R. Rani
6. Thiru. S. Mani
7. Thiru. R. Manickam
8. Thiru. K. Murugavel
9. Thiru. S. Damodaran
10. Thiru. C. Shanmugavelu
11. Thiru. K. Rajendran
12. Thiru. M. Rajasekharan
13. Thiru. M.R. Sundaram
14. Thiru. S. John Jacob
15. Thiru. P. Senthamizhselvan
16. Thiru. C. Govindasamy
17. Thiru. K. Ulaganathan
18. Thiru. R. Varatharajan

**COMMITTEE ON RULES**

**2009-2011**

(Constituted on 12th August, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Hon. Thiru. R. Avudaiappan, Speaker

**MEMBERS**

2. Hon. Kalaignar M. Karunanidhi,  
Chief Minister
3. Hon. Prof. K. Anbazhagan,  
Leader of the House
4. Hon. Thiru. V.P. Duraisamy,  
Deputy Speaker
5. Selvi J Jayalalithaa,  
Leader of the Opposition
6. Thiru. M. Appavu
7. Thiru. Arul Anbarasu
8. Thiru. M. Anbalakan
9. Thiru. M. Rajkumar
10. Thiru. G. Iyyappan
11. Thiru. P. Kannan
12. Thiru. V. Kaveri
13. Thiru. M. Gunasekaran
14. Thiru. RM. Subburam
15. Selvi. K. Balabharathy
16. Thiru. V. Mullaivendhan
17. Thiru. P. Mohan

**COMMITTEE ON PETITIONS**

**2009-2011**

(Constituted on 12th August, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Thiru. Kovai Thangam

**MEMBERS**

2. Thiru. Udayam Shanmugam
3. Thiru. S. Pushparaj
4. Thiru. V. Kannan
5. Thiru. N. Subramanian
6. Thiru. K.P. Anbalagan
7. Dr. M.K. Vishnu Prasad
8. Dr. E.S.S. Raman
9. Dr. K. Nedunchezian
10. Thiru. P. Dillibabu
11. Thiru. S. Gunasekaran

**LIBRARY COMMITTEE  
2009-2011**

(Constituted on 12th August, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Thiru. K. Sundar

**MEMBERS**

2. Thiru. K. Thirunavukkarasu
3. Thiru. S. Syed Ghouse Basha
4. Thiru. M.V.R. Veerakapilan
5. Thiru. R. Doraikkannu
6. Tmt. R. Prema
7. Thiru. M. Dhandapani
8. Thiru. K.V. Ramanathan
9. Thiru. D. Moorthy
10. Thiru. G. John Joseph

**COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE  
2009-2011**

(Constituted on 12th August, 2009 and extended upto 31st March, 2011)

**CHAIRMAN**

1. Thiru. P.S. Vijayakumar

**MEMBERS**

2. Thiru. N. Malai Raja
3. Thiru. A. Chinnaswamy
4. Thiru. S.S. Gurusaamy
5. Thiru. N.K.R. Sooriyakumar
6. Thiru. C. Ponnudurai
7. Tmt. S. Thenmozhi
8. Dr. (Tmt.) K. Ghayathri Devi
9. Thiru. V.A.T. Kaliyavarathan
10. Thiru. T.K. Raja
11. Thiru. V. Marimuthu

**ANNEXURE**

Demand Number and Name	Date of Discussion and Voting of Demands
5 - Agriculture Department	12th April, 2010 and 13th April, 2010
3 - Administration of Justice	13th April, 2010
24 - Prisons (Home, Prohibition and Excise Department)	
33 - Law Department	
35 - Personnel and Administrative Reforms Department	
12 - Co-operation (Co-operation, Food and Consumer Protection Department)	15th April, 2010 and 16th April, 2010
13 - Food and Consumer Protection (Co-operation, Food and Consumer Protection Department)	
43 - School Education Department	16th April, 2010
39 - Buildings (Public Works Department)	19th April, 2010
40 - Irrigation (Public Works Department)	
19 - Health and Family Welfare Department	20th April, 2010
44 - Micro, Small and Medium Enterprises Department	21st April, 2010

41 - Revenue Department	21st April, 2010 and 22nd April, 2010
51 - Relief on Account of Natural Calamities	
26 - Housing and Urban Development Department	
20 - Higher Education Department	22nd April, 2010
34 - Municipal Administration and Water Supply Department	23rd April, 2010 and 26th April, 2010
42 - Rural Development and Panchayat Raj Department	
9 - Backward Classes, Most Backward Classes and Minorities Welfare Department	27th April, 2010
17 - Handlooms and Textiles (Handlooms, Handicrafts, Textiles and Khadi Department)	
4 - Adi-Dravidar and Tribal Welfare Department	28th April, 2010 and 29th April, 2010
25 - Motor Vehicles Acts- Administration (Home, Prohibition and Excise Department)	29th April, 2010
48 - Transport Department	
32 - Labour and Employment Department	30th April, 2010
10 - Commercial Taxes (Commercial Taxes and Registration Department)	30th April, 2010 and 3rd May, 2010
18 - Khadi, Village Industries and Handicrafts (Handlooms, Handicrafts, Textiles and Khadi Department)	

- 27 - Industries Department
  - 31 - Information Technology Department
  - 6 - Animal Husbandry (Animal Husbandry, Dairying and Fisheries Department)
  - 7 - Fisheries (Animal Husbandry, Dairying and Fisheries Department)
  - 8 - Dairy Development (Animal Husbandry, Dairying and Fisheries Department)
  - 21 - Highways and Minor Ports Department
  - 14 - Energy Department
  - 22 - Police (Home, Prohibition and Excise Department)
  - 23 - Fire and Rescue Services (Home, Prohibition and Excise Department)
  - 37 - Prohibition and Excise (Home, Prohibition and Excise Department)
  - 29 - Tourism - Art and Culture (Tourism and Culture Department)
  - 11 - Stamps and Registration (Commercial Taxes and Registration Department)
  - 28 - Information and Publicity (Tamil Development, Religious Endowments and Information Department)
  - 30 - Stationery and Printing (Tamil Development, Religious Endowments and Information Department)
- 3rd May, 2010
- 4th May, 2010 and 5th May, 2010
- 5th May, 2010
- 6th May, 2010 and 7th May, 2010
- 7th May, 2010 and 10th May, 2010
- 11th May, 2010

- 47 - Hindu Religious and Charitable Endowments (Tamil Development, Religious Endowments and Information Department)
  - 45 - Social Welfare and Nutritious Meal Programme Department
  - 49 - Youth Welfare and Sports Development Department
  - 15 - Environment and Forests Department
  - 38 - Public Department
  - 46 - Tamil Development (Tamil Development, Religious Endowments and Information Department)
  - 1 - State Legislature
  - 2 - Governor and Council of Ministers
  - 16 - Finance Department
  - 36 - Planning, Development and Special Initiatives Department
  - 50 - Pension and other Retirement Benefits
- 12th May, 2010 and 13th May, 2010
- 13th May, 2010
- 14th May, 2010